

No. 14.—UNDERTAKING *by minor's next friend to be answerable for respondent's costs*

(See *section 49*)

In the (High) Court of  
I, the undersigned *A.B.*, of \_\_\_\_\_ being the next friend of *C.D.*  
who is a minor, and who is desirous of filing a petition in this Court, under the Indian Divorce Act,  
against *D.D.* of \_\_\_\_\_ hereby undertake to be responsible for the costs of  
the said *D.D.* in such suit, and that, if the said *C.D.* fail to pay to the said *D.D.* when and in such  
manner as the court shall order all such costs of such suit as the court shall direct him [or her] to pay  
to the said *D.D.*, will forthwith pay the same to the proper officer of this court.

Dated this. \_\_\_\_\_ day of \_\_\_\_\_ 186 .

(Signed) *A.B.*

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